



\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 522/2008

THE COMMISSIONER OF INCOME TAX V ..... Appellant  
Through Ms. Rashmi Chopra, Adv.

versus

CHAND CHAURASIA ..... Respondent  
Through Mr. Salil Kapur, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE MADAN B. LOKUR**

**HON'BLE MR. JUSTICE MANMOHAN SINGH**

**ORDER**

**21.05.2008**

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The Revenue is aggrieved by an order dated 29<sup>th</sup> June, 2007 passed by the Income Tax Appellate Tribunal, Delhi Bench 'B' in a batch of matters.

Learned counsel for the Revenue points out that a similar appeal arising out of the same order in respect of some other assessee was dismissed by this Court being *Commissioner of Income Tax v. Vinita Chaurasia (ITA No.248/2008) decided on 18<sup>th</sup> March, 2008.*

In view of the above, this appeal is also dismissed.

*Madan Lokur*  
MADAN B. LOKUR, J

*Manmohan Singh*  
MANMOHAN SINGH, J

MAY 21, 2008

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